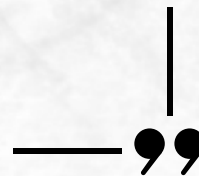


## Constitutional Bench Update

### Common Cause v. Union of India

### Euthanasia – Right To Die With Dignity



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## **Bench**

**Justices K.M. Joseph,  
Ajay Rastogi, Aniruddha Bose,  
Hrishikesh Roy, C.T. Ravikumar**

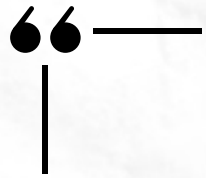
**Case Admitted on  
November 26, 2019**

**Last Date of Hearing  
September 29, 2022**

**Next Date of Hearing  
November 23, 2022**

”

# Background



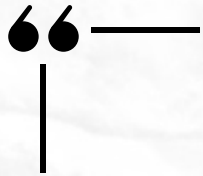
March 9, 2018: Supreme Court in the case of Common Cause (A Regd. Society) v. Union of India, MANU/SC/0232/2018, held that the right to die with dignity is a fundamental right.

The bench also held that the Court in Aruna Shanbaug v. Union of India, MANU/SC/0176/2011 had erred in holding that passive euthanasia could only be introduced through legislation.

The case was again Listed and last heard by 5 Judge bench on 29th September, 2022.



# Issues under Consideration



- The case was decided by 5-judge bench in 2018, however, it is listed again to address some issues surrounding Euthanasia



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